

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
CP. No. 19/241-242/PB/2024

IN THE MATTER OF:

Shri Keshav Datt Shreedhar ... Applicant/Petitioner
Vs
Shri Chamunda Laboratories And Projects ... Respondent
Private Limited

Order under Section 241(1)-242(4) of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Mr. Perbinder Tanwar, Mr. Shikher
Upadhyay, Mr. N. Nimash Bhati, Mr. Akshay Sharma,
Adv.
For Respondent : Mr. Saurabh Kalia, Mr. Avik Sarkar, Adv for R2 & R3

ORDER

Ld. Counsel for the parties appeared.

At the request and by consent of both sides, list the matter
on 25.07.2024.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)